

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-08-2024 AT 10:30 AM**

CP(IB) No. 645/7/HDB/2018

AND

**IA (IBC) (Plan) 11/2024, IA(IBC) 1428, 1429, 1402, 1403, 1404, 1672 &
1680/2024 in CP(IB) No. 645/7/HDB/2018**

u/s. 7 of IBC, 2016

IN THE MATTER OF:

SBI (SAM Branch)

...Financial Creditor

AND

M/s. Vibha Agro Tech Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Learned Senior Counsel Mr Avinash Desai, along with the counsel on record Mr GP Yash Vardhan, for Resolution Professional, and Mr Madasa Kumar, Resolution Professional present through Video Conference.

IA (IBC) (Plan) 11/2024

Call on 13.08.2024.

IA(IBC) 1428/2024, IA(IBC) 1429/2024 & IA(IBC) 1402/2024

It is represented that written submissions filed by both sides. Call on 13.08.2024.

IA(IBC) 1403/2024

Learned Senior Counsel Mr Deepak Bhattacharjee along with the counsel on record Ms Sarvani Desiraju, for COC/Respondent No.2 present physically.

Learned PCS Dr K S Ravichandran along with the counsel on record Mr Paras Mithal, for applicant present physically.

As certain clarification is sought from the Financial Creditor, in respect of the following;

1. Circulars issued regarding the rate of interest covering the subject provisions from time to time.
2. Levying of penal interest rate.

3. RBI circular in respect of directions of Levying of penal interest rate.
4. Board approved policy regarding the penal interest charges.

Meanwhile, memo of notes by both sides.

Call on 13.08.2024.

IA(IBC) 1404/2024

For hearing, call on 13.08.2024.

IA(IBC) 1672 /2024

this being an application filed by the Resolution Professional seeking leave of this Tribunal to take on record certain documents which are mentioned in the petition and according to the learned senior counsel for the Resolution Professional these documents are only filed in support of oral arguments that are raised and the pleadings to be forth with.

learned counsel Dr Ravichandran along with the counsel on record for respondent present and states that without prejudice the Tribunal may pass appropriate order. In the right of submissions, **this application is allowed** and documents mentioned therein are received, however by giving liberty to the respondents to comment on these documents by way of additional pleading to be filed before 12.08.2024.

with these observations, **this IA is allowed and disposed of.**

IA(IBC) 1680/2024

Heard, learned senior counsel for applicant. For consideration, call on 13.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)